

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-94/2020  
IN  
WRIT PETITION NO.921/2019**

Mahesh Krishna Naik  
and others

... Applicants

**Versus**

The State of Goa & Ors.

... Respondents

Mr. Nikhil Pai, Advocate for the Applicants.

Mr. D. Pangam, Advocate General along with Mr. P. Faldessai, Addl.  
Government Advocate for the State.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 14<sup>th</sup> August, 2020

**P. C.:**

Heard Mr. Nikhil Pai for the Applicants and Mr. D. Pangam,  
learned Advocate General for the State.

2. Mr. Pai points out that out of the 32 occupants, 22 have already vacated and this extension of time is on behalf of the balance 10 occupants. He submits that the balance 10 occupants have already

acquired alternate premises which are in the process of being repaired and rendered fit for occupation. He submits that the process will be completed expeditiously but by way of abundant caution two months extension is applied for. He states that if, the repairs are completed before two months, the applicants will certainly shift in the alternate premises.

3. In the aforesaid circumstances, the learned Advocate General also agrees that extension as prayed for may be granted by way of final opportunity.

4. Accordingly, we grant extension by way of two months as a last chance.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***